

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH

ITEM No. 101

IB-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd	Corporate Debtor
Vs		
Sunar and Ors	Respondent

Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 04.12.2018

Coram:

Dr. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Financial Creditor: Mr. Harsh Sinha, Advocate.


ORDER

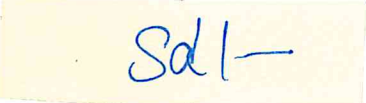
Learned counsel for the respondent undertakes to file vakalatnama in three days. Let the reply be filed within two weeks with copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

Leaned counsel for the applicant states that in compliance of the order dated 23.10.2018 a complete form – 2 will be filed during the course of the day with a copy in advance to the counsel opposite.

List for further consideration on 15.01.2019

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(S.K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)